

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 102  
IB-413/ND/2020**

**IN THE MATTER OF:  
M/s R.G. Luthra & Co.**

**...PETITIONER**

**Vs.**

**M/s. Abag HI-Tech Education Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 15.07.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the IRP**

**:Mr. Pallav and Mr. Udit Chauhan,  
Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

**IA No. 2601 of 2020**

Advocate, Mr. Pallav Kulshreshtha has appeared on behalf of IRP in the matter and submitted that he is taking steps to file vakalatnama in the matter. He has prayed for taking the report of the Constitution of Committee on record. From the application filed by the IRP it transpires that the Committee of Creditors consists of only operational-creditors and the report indicates that there is no financial creditor. The Committee of Creditors formed consists of 18 large operational creditors by value. The said report along with the annexures





(Annu)

are taken on record and the IRP is directed to ensure that next progress report is filed within time. Post the matter to 14<sup>th</sup> October, 2020.

- Sd -

**(Narender Kumar Bhola)**  
**Member (T)**

- Sd -

**(P.S.N. Prasad)**  
**Member (J)**

(Annu)